

- (iv) Vigorous monitoring of development of captive mines;
- (v) Regular monitoring of development of infrastructure for coal evacuation etc.

Shortage of coals in power stations

†2637. SHRI RAGHUNANDAN SHARMA: Will the Minister of COAL be pleased to state:

- (a) whether the Central Government supplies coal for operation of power generating stations in the States;
- (b) if so, the criteria thereof and the details of the States along with the amount of coal given to each of them according to the criteria;
- (c) whether it is a fact that the power production has been affected in some States due to inadequate supply of coal; and
- (d) if so, the details of the States who have made such a complaint and the details of steps being taken by Government with a view to resolve the problem?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) The Standing Linkage Committee (SLC) (Long Term) for Power, an inter-ministerial committee, under the aegis of Ministry of Coal, comprising representatives from Ministries of Power, Railways, Central Electricity Authority and Coal companies amongst others recommends issuance of Letter of Assurance (LoA) for release of coal to power generation centres located in the States of the Country. Based on such recommendations, coal companies issue LoAs. The LoAs, on achievement of requisite milestones, mature into Fuel Supply Agreements for delivery of coal by the coal companies.

(b) The quantity of coal that would be required by a power generation unit is decided on the basis of the norms fixed by the Ministry of Power, taking into consideration the generation capacity of the unit and quality of coal. The source of supply of coal is decided taking into consideration the long-term availability and the logistic facilities available for movement of coal. The decision is taken power generation unit-wise and the criteria is uniform across all the states in the country.

(c) and (d) Information on state-wise report of power generation affected due to less supply of coal is not available. However, requests are received from time to time from the power stations run by Central, State and private Generating Companies, for augmenting the supplies for building up coal stock at power stations.

Coal supplies to Power Utilities are regularly, monitored by an inter-Ministerial Sub-Group constituted in the Ministry of Coal, comprising representatives of Ministry of Coal, Coal Companies, Ministry of Power and

†Original notice of the question was received in Hindi.

Ministry of Railways. The sub-group monitors the dispatch of coal to power stations and takes contingency decisions, as and when required, for prioritizing movement of coal keeping in view the coal stock position at the power stations.

Allocation of coal blocks in Chhattisgarh

†2638: SHRI MOHAN SINGH: Will the Minister of COAL be pleased to state:

(a) whether the Comptroller and Auditor General (CAG), in his recent report, has stated that due to irregularity committed in the allocation of coal blocks in Chhattisgarh, the resources of the State have suffered a severe loss; and

(b) whether Government has enquired into this matter and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) No such report of CAG has been received.

(b) Does not arise in view of reply given at (a) above.

Missing cases in ECL

2639. SHRI SHYAMAL CHAKRABORTY: Will the Minister of COAL be pleased to state:

(a) whether Government has settled the missing cases in the Eastern Coalfields Limited (ECL) in accordance with the standing orders of the court of law;

(b) if so, the details and present position thereof along with the time by when a final decision in this regard is likely to be taken; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) As reported by Coal India Limited (CIL) the matter of cases for employment of eligible dependents of missing employees who have been declared 'deemed dead' by the Court of Law, has been examined with reference to the policy of the company, provisions of the National Coal Wage Agreement (NCWA) and opinion obtained from the Additional Solicitor General of India. In the opinion of Addl. Solicitor General of India, the death while in service referred to in the provision of the NCWA is the death of which cognizance can be taken and not a declaratory decree pronouncing that a certain person is deemed to have died. In his opinion, the Addl. Solicitor General of India has concluded that the deemed death does not enable dependents of missing employees to claim employment under the provisions of NCWA.

In view of the above, in ECL, such dependents of the missing employees declared dead by Court of Law could not be considered for employment. However, their legal dues like PF, Gratuity etc. have been cleared consequent to such decrees.

†Original notice of the question was received in Hindi.